

THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

ITEM No. 327

IA-1946/2024, IA-1951/2024, IA-463/2024, IA-144/2024, IA-6681/2023, IA-1417/2021,

In

IB-2311(ND)/2019

IN THE MATTER OF:

M/s. Zep Infratech Ltd.

.... Petitioner/Applicant

V/s.

M/s Earth Water Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 18.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rishabh Govila

For the Respondent : Ms Swaralipi Deb Roy

ORDER

Due to paucity of time, the matter is adjourned to **13.08.2024.**

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**(ATUL CHATURVEDI)
MEMBER(TECHNICAL)**

Malik